

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00498/2021

Jabalpur, this Wednesday, the 4th day of August, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



1. Gendraj Singh S/o Shri Visheshar Singh, Aged about 45 years, Occupation-Agriculturist, R/o Village/Post Devmau Daldal Barchha Tola, ward No. 3, Tahsil Rampur Baghelan Distt.-Satna (MP) Pin 485111. Mob.-9179798196
2. Smt. Neeta Singh, W/o Shri Kedar Singh D/o Shri Kemla Singh, Aged about 45 years Occupation Agriculturist, R/o Village patrahai Post Jamuna Tahsil Rampur Baghelan, Distt. Satna (MP) Pin 485113 Mob. 9179381807
3. Smt. Pavan Kumari Singh, W/o Shri Dilip Singh Aged about 33 years, Occupation Agriculturist, R/o Village Patrahai Post Jamuna Tahsil Rampur Baghelan Distt. Satna (MP), Pin 485113. Mob 8827110310
4. Ravi Karan Singh, S/o Shri Kailash Singh, Aged about 25 years Occupation Agriculturist, R/o Village Narsinghpur Post Ramvan Tahsil Rampur Baghelan Distt. Satna (MP) Pin 485111 Mob. 7898335691
5. Rakesh Singh, S/o Shri Awdesh Singh, aged about 29 years Occupation Agriculturist R/o Village Patrahai Post Jamuna Tahsil Rampur Baghelan Distt. Satna (MP), Pin 485113. Mob. 9340808145
6. Pushpendra Singh, S/o Shri Awdesh Singh aged about 34 years, Occupation Agriculturist R/o Village Patrahai Post Jamuna Ward No. 16, Tahsil Rampur Baghelan Distt. Satna (MP Pin 485115, Mob. 9340808145
7. Vijay Singh, S/o Shri Awdesh Singh Aged about 34 years Occupation Agriculturist R/o Village Patrahai, Post Jamuna Ward No. 17 Tahsil Rampur Baghelan, Distt. Satna (MP),

Pin 485115, Mob. 9340808145

-Applicants

(By Advocate – **Shri R.N.Tiwari**)

V e r s u s



1. Union of India, through the General Manager, West Central Railway Office at Indra market Jabalpur (MP), Pin 482001
2. The Divisional Railway Manager (DRM) West Central Railway Office at Infront of High Court Jabalpur (MP) Pin 482001
3. State of Madhya Pradesh Through the Secretary Revenue Department Mantralaya Vallabh Bhavan Bhopal (MP), Pin 462004
4. The Sub Divisional Officer/Land Acquisition officer Tah.-Rampur Baghelan Distt. Satna (MP), Pin 485115

- Respondents

(By Advocate – **Shri A.S.Raizada**)

O R D E R(ORAL)

By Ramesh Singh Thakur, JM:-

Heard.

2. This Original Application has been filed against the impugned order dated 05.03.2021 and impugned action of the respondents Nos. 1 & 2 for not providing the employment in lieu of acquisition of their lands.
3. The facts from the pleadings are that all the applicants are the residents of Tahsil Rampur Baghelan District Satna having their lands in village Baghai and Bamhauri Tahsil Rampur Baghelan. The notification was published by the



respondent department on 09.08.2019 for acquisition of land of the village Baghai and Bamhauri Tahsil Rampur Baghelan district Satna for doubling of Satna-Rewa Railway track. The respondent No. 4 passed the award dated 27.01.2021 for village Baghai and award dated 25.08.2020 and award dated 13.11.2019 for village Bamharui Tahsil Rampur Baghelan. A copy of all is collectively filed at Annexure A-3. The respondent No. 2 issued the impugned letter dated 05.03.2021 by which it is said that only those land owners would be given employment whose land has been completely acquired before 11.11.2019. On the basis of which the applicants were denied to accept the forms for employment saying that your award is passed after 11.11.2019. Thereafter the applicants made representation dated 15.07.2021(Annexure A-6) to respondent No.2 but the same has not been decided till date.

4. At this stage learned counsel for the applicants submit that the applicant will be satisfied if the applicants may be permitted to file detail representation to the competent authority and the competent authority of the respondents may be directed to decide the same in a time bound manner.



5. Learned counsel for the respondents submits that he has no objection if all the applicants are directed to make fresh detail representation separately.

6. We have considered the matter and we are of the view that the natural justice will be met if the applicants are directed to make fresh detail representation separately to the competent authority of the respondents and the competent authority is directed to decide the same in a time bound manner.

7. Resultantly, the applicants are directed to make fresh detail representation individually within a period of two week from today to the competent authority of the respondents and the competent authority of the respondents is directed to decide the said representations within a period of six weeks after receiving the detail representations.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in the fresh detail representations of the applicants.

9. With these observations, this Original Application is disposed of at admission stage itself.

10. However, it is made clear that this Tribunal has not commented anything on the merits of the case.

11. Applicants are directed to make available copy of today's order as well as copy of the O.A. to the competent authority of the respondents.



(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member